

The Goa Land Revenue Code (Amendment) Bill, 2019

(Bill No. 17 of 2019)

A

BILL

further to amend the Goa Land Revenue Code, 1968 (Act No. 9 of 1969).

BE it enacted by the Legislative Assembly of Goa in the Seventieth Year of the Republic of India as follows: -

1. **Short title and commencement.**— (1) This Act may be called the Goa Land Revenue Code (Amendment) Act, 2019.

(2) It shall come into force at once.

2. **Amendment of section 37A.** — In sub-section (1) of section 37A of the Goa Land Revenue Code, 1968 (Act No.9 of 1969), for the words “six months”, wherever they occur, the words “twenty-four months” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend sub-section (1) of section 37A of the Goa Land Revenue Code, 1968 (Act No.9 of 1969) so as to extend the period of six months specified in sub-section (1) for submitting applications to twenty-four months, considering the difficulties faced by the applicants in finding the Alvara documents, getting it translated, and preparing other documents.

This Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

**Assembly Hall,
Porvorim, Goa.
05th August, 2019.**

**(Jennifer Monserrate)
Minister for Revenue**

**Assembly Hall,
Porvorim, Goa.
05th August, 2019.**

**(Namrata Ulman)
Officiating Secretary
to the Legislative
Assembly of Goa**

ANNEXURE

EXTRACT OF SECTION 37A OF THE GOA LAND REVENUE CODE.

37A. Confirmation of title to Alvara land.— (1) Every person occupying the land under the provisions of the Decree No. 3602 dated 24-11-1917 shall make an application in the prescribed form to the Collector within a period of six months from the date of commencement of the Goa Land Revenue Code (Amendment) Act, 2017 along with all the documents to substantiate that all the conditions laid down in the said Decree No. 3602 dated 24-11-1917 have been complied with and that he has a definitive title under the said Decree to such land:

Provided that the Government may direct the Collector to entertain the application made beyond the said period of six months if it is satisfied that the applicant could not make application within the said period for the reasons beyond his control.

(2) The Collector shall after receipt of application under sub-section (1) verify all the documents submitted by the applicant and after conducting such inquiry as he deems fit, submit his report thereon to the Government inter-alia stating as to whether the applicant has definitive title to the land occupied by him.

(3) The Government may, after considering the report submitted by the Collector under sub-section (2), either approve or reject his report or give such other direction to the Collector as it deems fit in the matter. In the event the Government finds that the applicant has definitive title to the land, it may direct the Collector to issue a certificate of confirmation of the definitive title to the applicant in the prescribed form.

(4) A person, whose application is rejected under sub-section (3) or is occupying Government/Alvara land without the definitive title to such land under the said Decree No. 3602 dated 24-11-1917, he shall apply for regularization of such land, in the prescribed form along with the prescribed fee, within a period of thirty days from the date of such rejection or six months from the date of commencement of the Goa Land Revenue Code (Amendment) Act, 2017, as the case may be.

(5) The Collector shall after receipt of application under sub-section (4) verify all the documents submitted by the applicant and after conducting such inquiry as he deems fit, submit his report thereon to the Government.

(6) The Government may, after considering the report submitted by the Collector under sub-section (5), either direct the Collector to regularize such land as occupant Class-II on payment of amount as specified in sub-section (7) or reject the application or give such other direction to the Collector as it deems fit in the matter.

(7) Notwithstanding anything contained in any law for the time being in force, no land referred in sub-section (4) shall be regularized unless an amount equivalent to the total value of the land calculated at rupees 05/- per square meter has been deposited with the Government.

(8) Where any person fails to comply with the provisions of sub-section (1) or (4) or his application is rejected under subsection (3) or (6), the Government/Alvara land shall revert back to the Government free from all encumbrances and the Government shall be free to deal with such land as it deems fit.